

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

O.A. NO: 364/2004.

Dated: 21st December, 2004.

HON'BLE SHRI JUSTICE R.K. BATTA VICE CHAIRMAN

HON'BLE SHRI S.P. ARYA MEMBER(A)

R.D. Arya, aged about 64 years, son of Late Sri Baijnath, resident of 554/21 4D, Bhim Nagar, Alambagh, Lucknow, retired from the post of Regional Director, National Savings Organization, Government of India, Allahabad, on 31.07.2000.

.....Applicant.

BY Advocate Shri R.S. Gupta for Shri Surendran P.

VERSUS

1. Union of India, through Secretary of Finance, Department of Economic Affairs, National Savings Organization, North Block, Central Secretariat, New Delhi.
2. National Savings Commissioner, National Savings Organization, C.G.O., Complex 'A' Block, IVth Floor, Seminary Hills, Nagpur, Now Director, National Savings Institute, Nagpur.

.....Respondents.

ORDER(ORAL)

BY SHRI JUSTICE R.K. BATTA, VICE CHAIRMAN

Heard learned advocates for the parties.

2. The record shows that the representations dated 2.2.2002 and 27.11.2001 are pending before the competent authority. In view of this, we are of the opinion that

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the O.A. can be disposed of with a direction to decide the said representations dated 2.2.2002 and 27.11.2001 filed by the applicant within the given time frame. Accordingly, we direct the competent authority to dispose of the said representations by ~~of~~ reasoned and speaking orders within a period of three months from the date of receipt of copy of this order. Copy of the order be furnished to both the parties.

3. The O.A. is disposed of in aforesaid terms. The respondents shall to file compliance report at the end of three months and the O.A. be placed on Board after three months for the purposes of compliance of the order. No costs.


(S.P. ARYA)

MEMBER(A)


(R.K. BATTA)

VICE CHAIRMAN.

V.